

**DR. PRATAP CHANDRA CHUN-
DER:** It is quite possible that there may be some cases of violation of the rule which have to be followed up. That is why I submitted to you, Sir, and through you to the House that if specific cases are brought to our notice we shall certainly look into them.

MR. SPEAKER: Next question.

SHRIMATI PARVATHI KRISHNAN: It is an important question. I want to put a supplementary.

MR. SPEAKER: I have already passed on to the next question. He has already got up.

SHRIMATI PARVATHI KRISHNAN: You are neglecting women, Sir. It is an important question;

MR. SPEAKER: I don't think I will commit that mistake, madam.

SHRIMATI PARVATHI KRISHNAN: Just one supplementary.

MR. SPEAKER: No, please, I am very sorry. He has already got up. I did not see her getting up at all. Otherwise I would have allowed. All

the time they were discussing between themselves, when I looked at that side. Anyway, he has got up and we have moved on to the next question.

Slum Clearance

*107. **SHRI V. M. SUDHEERAN:** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state what amount has been spent in different States, particularly in Kerala State, on slum clearance during the last three years?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY & REHABILITATION (SHRI SIKANDAR BAKHT): A statement is laid on the Table of the House.

Statement

The Expenditure incurred by the various State Governments on Slum Clearance/Improvement during the three financial years ending 1976-77, based on figures given by the State Governments in their Annual Plan documents for the year 1977-78, is given below:—

Sl. No.	Name of the State	Expenditure (Rs. in lakhs)		
		1974-75 (Actual)	1975-76 (Actual)	1976-77 (Anticipated)
1	Andhra Pradesh	28.30		31.00
2	Assam			
3	Bihar		..	
4	Gujarat	60.20	37.54	47.00
5	Haryana			..
6	Hiamchal Pradesh
7	Jammu & Kashmir	1.45
8	Karnataka
9	Kerala

Sl. No.	Name of the State	Expenditure (Rs. in lakhs)		
		1974-75 (Actual)	1975-76 (Actual)	1976-77 (Anticipated)
10	Madhya Pradesh	1.70	0.90	4.16
11	Maharashtra	32.55	8.50	10.28
12	Manipur			..
13	Maghalaya			..
14	Nagaland			..
15	Orisa			..
16	Punjab			..
17	Rajasthan	3.53	1.64	5.00
18	Sikkim			0.45
19	Tamil Nadu	400.00	365.20	360.00
20	Tripura			..
21	Uttar Pradesh	1.00	1.00	5.50
22	West Bengal			..
TOTAL		527.23	414.78	468.84

As will be seen, Kerala State has not made any provision for slum clearance from the funds provided for 'Housing' in the State Plan.

SHRI V. M. SUDHEERAN: Sir, I would like to know whether any representation has been received in this regard from the Government of Kerala and if so, what action has been taken so far.

SHRI SIKANDAR BAKHT: No, Sir.

SHRI K. A. RAJAN: Mr. Speaker, Sir, the Government of Kerala have submitted a comprehensive scheme on the slum clearance. I want to know whether he is aware that this scheme has been cleared by them or not. What is the position?

SHRI SIKANDAR BAKHT: I am certainly not aware of it.

श्री श्याम सुन्दर दास: क्या मंत्री महोदय वनायगे कि बिहार राज्य की ओर से कोई प्रतिवेदन प्रस्तुत किया गया है और वहाँ के लिये कितना पैसा दिया गया है ?

श्री सिकन्दर बख्त : जी नहीं, बिहार राज्य में कोई प्राबीजन नहीं है ।

SHRI TULSIDAS DASAPPA: I want to know from the hon. Minister as to what happened to the previous scheme envisaged by the Central Government to provide sufficient funds for the scheme of slums clearance in places like Bangalore...

MR. SPEAKER: Just now the hon. Member went to Bihar. Now you have gone to Mysore. The question here is about Kerala. In that case this question will have to cover all the places in the country.

SHRI TULSIDAS DASAPPA: I would like to know from him as to what happened to the scheme of providing funds for the States in this matter.

SHRI SIKANDAR BAKHT: This scheme which was started in 1956 was discontinued at the end of the Third Plan, that is, in 1969. But, in 1972, there was another scheme which had been included in regard to the environmental improvement in only about twenty cities. Further, the scheme is that for this purpose, the States will get 100 per cent grant in undertaking the projects of environmental improvement and 20 cities have been selected for that purpose.

SHRI RATANSINH RAJDA: Will the Minister of State be pleased to state what is the allocation that has been made in the City of Bombay?

MR. SPEAKER: Now you want to cover the whole of India.

SHRI SIKANDAR BAKHT: Sir, I do not have information with me.

DR. SUSHILA NAYAR: I want to know from the hon. Minister about the broad outline of slum clearance. Is it that the people who are removed from the slums are to be taken far away or a better type of housing is to be provided to them in places close to the places from where they are displaced so that they can earn their living where there is a possibility of doing so.

SHRI SIKANDAR BAKHT: The Slum Clearance Scheme provided for re-housing the people on sites closer to their place of business.

श्री कंधार लाल गुप्त : स्लम क्लीयरेंस के दो हिस्से हैं, एक तो लोगों को उठाकर दूसरी जगह पर बसा देना और दूसरे उस इलाके में जो मुबिधाएँ हैं, उनको इम्प्रूव करना। इस सवाल में पटिकुलरली केरल के बारे में

पूछा गया है, कि किन में मंत्री महोदय से जानना चाहता हूँ कि दिल्ली में स्लम क्लीयरेंस का क्या प्रोग्राम बनाया गया है ?

पहले स्लम क्लीयरेंस का डिपार्टमेंट कार्पोरेशन के हाथ में था लेकिन जब विरोधी पक्ष क़त्ता में आ गया तो उसे डी० डी० ए० के हाथ में दे दिया गया। क्या सरकार इस स्लम क्लीयरेंस के लिये कुछ पैसा डी० डी० ए० को देगी ?

श्री सिकंदर बख्त : इसके मुताबिक विचार नहीं किया गया है।

MR. SPEAKER: Next question.

SHRI KANWAR LAL GUPTA: The Minister just now stood up to answer my question.

MR. SPEAKER: I called the other gentleman only after the Minister sat. He said that he did not have the figures and so he could not answer that. No minister can do that.

SHRI SIKANDAR BAKHT: I can only add as to what the programme of slum clearance is. Under the Slum Clearance Scheme, in Delhi, they are done under a Central Act known as Slum Reas Improvement Act, 1956. It provides for the declaration of areas as slums areas, improvement of building unfit for human habitation, declaration of any slum area as an area to be cleared for building, tall buildings and those buildings which are recognised by the competent authority as not fit for human habitation and handing over back as fit for human habitation after the necessary repairs are carried out; clearance of land which is adjacent to or close to the slum for executing the work...

MR. SPEAKER: That is all right. You need not go on now.